

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41441 of 2014

(Arising out of Order-in-Appeal No. 05/2014 dated 30.01.2014 passed by Commissioner of Central Excise (Appeals), Madurai – 625 002)

Mr. N. Sundar

M/s. NS Oil Mills,
3B, 3C, 3D, Nedungulam Main Road,
Village Pottapolayam, Manamadurai,
Sivagangai – 630 611.

...Appellant

Versus

Commissioner of GST and Central Excise

Madurai Commissionerate,
No. 4, Lal Bahadur Shastri Road,
Bibikulam,
Madurai – 625 002.

...Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Mr. Anoop Singh, Authorised Representative

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 41035 / 2024

DATE OF HEARING/ DECISION: 05.08.2024

Order :- Per Bench

None for the appellant, nor is there any request for adjournment. It thus appears that the appellant is not serious in pursuing this appeal and hence, we dismiss the same for non-prosecution under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

Sd/-

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-

(P. DINESHA)
MEMBER (JUDICIAL)